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WP-41251-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 17<sup>th</sup> OF OCTOBER, 2025

WRIT PETITION No. 41251 of 2025

SMT. SHAMA BANO

Versus

## THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ghanshyam Sharma - Advocate for petitioner.

Dr. S.S. Chauhan - Government Advocate for respondents/State.

## **ORDER**

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel appearing for State submits that by order dated 27.09.2025 the Corpus is under preventive detention and order dated 27.09.2025 has been passed in exercise of powers under Section 3 (2) of the National Security Act, 1980 and petitioner is at liberty to file a representation to Advisory Board.

Accordingly, learned counsel for petitioner seeks leave to withdraw the petition reserving the rights of the detenue to take appropriate proceedings in accordance with law.

Petition, is accordingly, dismissed as withdrawn.



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(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

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